

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 131 of 1998

New Delhi, dated this the 27th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Ishwar Dass,
Sr. Administrative Officer,
Doordarshan,
R/o. Block 22,
Lodi Colony,
New Delhi-110003.

..... APPLICANT

(Applicant in Person)

Versus

1. Union of India through the
Secretary,
Ministry of I & B,
Shastri Bhawan,
New Delhi-110001.
2. Director General,
Doordarshan,
Doordarshan Bhawan,
Mandi House,
New Delhi.
3. Shri K.N. Pandey,
Addl. Director General,
Doordarshan, Doordarshan Bhawan,
New Delhi.
4. Shri J.C. Bhatia,
Sr. A.O.,
C.P.C. Doordarshan, Khel Gaon,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri KCD Gangwani)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

In this O.A. applicant had impugned the
orders transferring him from Delhi to Bareilly.

2. Admittedly applicant who was working
as Sr. Administrative Officer in CPC,
Doordarshan, New Delhi was transferred to Bareilly.
Applicant challenged the same and respondents by

their order dated 17.4.98 have brought him back to Delhi and posted him at Pitampura which is within Delhi jurisdiction.

2. I have heard applicant Shri Ishwar Dass who argued his case in person and Shri KCD Gangwani for respondents.

3. Applicant states that he is Senior Administrative Officer and there is no sanctioned post of Sr. A.O. in Pitampura, as a result of which he is facing difficulty in drawing salary. He further states that the office in Pitampura is a very small one consisting largely of engineering staff, and he being a senior official with considerable knowledge and work experience, will be wasted in Pitampura and further prays that he be brought back to his original post of Sr. Administrative Officer in CPC, Doordarshan.

4. Shri Gangwani states that having brought the applicant back from Bareilly to Delhi, no further cause of action survives and it is entirely within the authority of the respondents to decide which post in Delhi applicant is to be posted to.

5. I dispose of this O.A. with a direction that in the event applicant makes a self-contained representation regarding his posting at Pitampura to the respondents within one

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month from the date of receipt of a copy of this order, respondents will examine the same objectively and dispassionately having regard to the larger interest of the organisation and pass a detailed, speaking and reasoned order in accordance with rules and instructions within 45 days of its receipt, under intimation to applicant.

6. In the event any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

7. In this connection applicant during hearing has also raised certain questions regarding the treatment of the period he was away from duty etc. He may include these points also in his representation for examination by respondents.

8. This O.A. stands disposed of accordingly. No costs.

Antalgi
(S.R. Adige)
Vice Chairman (A)

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